

CBI Vs. K. Kannadassan & Anr.  
RC No. DAI-2019-A-0012  
CC No. 30/2020

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.*

**27.08.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of further proceedings / clarifications.

It is informed by the Ld. PP for CBI that the IO has been operated recently for his spinal problem and is on medical rest.

In view of the request of prosecution and in the interest of justice, put up for further proceedings / clarifications on **10.09.2020**.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading




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on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

  
(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/27.08.2020